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SUB SECTION (ii)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE**

NOTIFICATION NO. 44/(RE-2003) / 2002-2007

NEW DELHI, Dated 06.08.2004

S.O. (E) - In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 of the Export and Import Policy – 2002-07, as amended from time to time, the Central Government hereby amends the Import Licencing Notes (1) of Chapter 40 of ITC (HS) Classification of Export and Import Items, 2002-07, shall be amended to read as under:

“(1) Import of natural rubber (all the items classified under Exim Head 40.01) shall be permitted through all ports of Customs for both DTA & EOU units .”

This issues in public interest.

(G.K. Pillai)

Director General of Foreign Trade and
ex-officio Additional Secretary to the Government of India

Copy to all concerned.

(Issued from file No. 01/92/180/210/AM04/PC IA)